

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 70/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

Name of the Company:

Oarsman Credit Pvt. Ltd.

V/s.

Anil Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV.	APPLICANT	Natasha.
2.	Raheel Patel	Adv.	Respondent	<u>Raheel</u>

ORDER


Learned Advocate Mr. Natasha Sutaria present for Financial Creditor/ Applicant.
Learned Advocate Mr. Raheel Patel present for Respondent.

Learned Advocate Mr. Raheel Patel i/b Nanavati Associates filed Vakalatnama for Respondent.

Proof of service filed.

At request of Respondent Counsel for filing objections.

For objections and hearing, list the matter on 17.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of August, 2017.